

OA 42/01(U)

Chaman Lal Shah Vs. Union of India & Ors

O R D E R (By Circulation)

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

We have perused our order and also the grounds taken for review. The submissions made by the learned counsel for the applicant at the time of final hearing of the OA ^{been} ~~we~~ have ^{been} correctly noted and appreciated. As clear from paras 3 and 4 of the order it was not found to ^{be} ~~a~~ case of down grading. The case law cited on behalf of the applicant has been considered in the order.

We do not find that the order sought to be reviewed suffers from any error of law, much less, ^{apparent} ~~an error~~ on the face of it, calling for our interference.

The review application is rejected.


MEMBER(A)


VICE CHAIRMAN

Dated: 16th April, 2003